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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD



IA 23/2018 In C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

Name of the Company: Chandra Prakash Jain (IRP)  
V/s.  
Sika Scvhweiz Ag-Aliva Equipment.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ms. Grishma Ahuja	Adv.	I/b Shazad Amarchand Margaldas and co for Sika Company, Applicant in C.Pct.B) 46 of 2011 IRP	
2.	Mr. Shalin Jani	Adv.		
3.	Mr. KULDEEP K. ADESARA	ADV	Chandra Prakash Jain	

ORDER

Learned Advocate Mr. Kuldeep Adesara present for Applicant. Learned Advocate Ms. Grishma Ahuja with Learned Advocate Mr. Shalin Jani present for Respondent (Sika Schweiz Ag-Alive Equipment) in IA 23/2018.

Learned Advocate Mr. Kuldeep Adesara filed Vakalatnama for Applicant.

Applicant filed copy of resolution of COC authorising the IRP to seek extension of CIRP period beyond 180 days.


Notice of the application given to the Operational creditor that moved the Insolvency resolution process in CP(IB) 46/2017. Operational Creditor reported no objection.

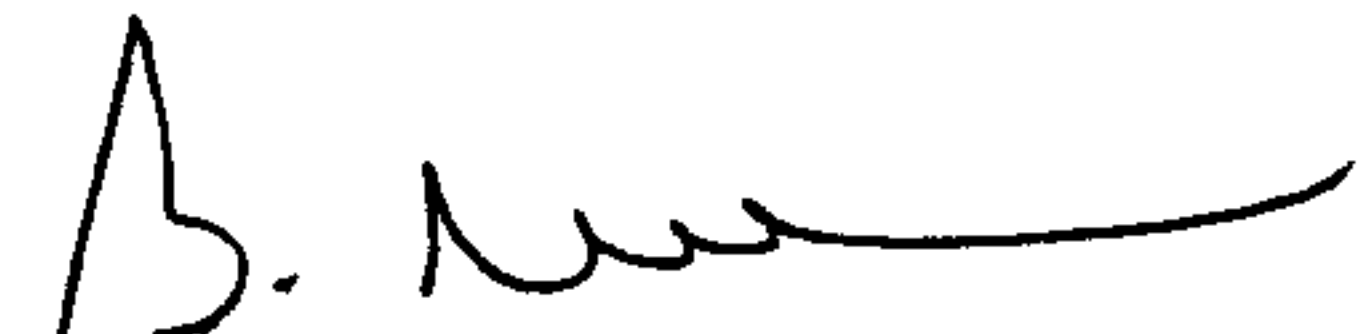
In this matter ~~the~~ because of the order of Hon'ble High Court of Gujarat in CP 437/2015 appointing the official liquidator, the IRP could not proceed with the CIRP process. In fact, IRP filed IA 323/2017 seeking instructions from this Authority. Meanwhile the Hon'ble High Court of Gujarat in Misc Civil Application (OJ) no. 138/2017 in CP 437/2015 vide its order dated 24.11.2017 recalled the earlier order dated 06.07.2017 whereby the official liquidator was appointed.

In these circumstances it is not be possible for RP to complete the CIRP process within 180 days.

For the above said reason there is need to extend the duration of CIRP for a period of 90 days beyond 180 days.

Application is disposed of accordingly.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 24th day of January, 2018.